

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.17/AM-18 dated 23.11.2017 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 15.12.2017 in Room No.11, Udyog Bhawan, New Delhi of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri S.K. Mohapatra, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.16/AM-17 dated 09.11.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.17/AM-18 dated 23.11.2017 held on 15.12.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

Case No.: 38/17/84-ALC3/2017	Party Name: D DECOR HOME FABRICS PVT. LTD.	Meet No/Date: 17/84-ALC3/2017 23.11.2017	Approved
HQ File :01/84/050/00202/AM18/	RLA File :03/94/040/00409/AM16/	Lic.No/Date:0310798351 21.08.2015	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 47/17/84-ALC3/2017	Party Name: FLEX PACK	Meet No/Date: 17/84-ALC3/2017 23.11.2017	Approved
HQ File :01/84/050/00211/AM18/	RLA File :52/21/040/00180/AM16/	Lic.No/Date:5210041844 17.03.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as DIPP comments vide their F.No.7/486/2017-TSW dated 15.12.2017 as under :			

S.No.	Item Description	Quantity Recommended
1	Polypropylene Granules	1.10kg/kg of content contained in export product

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 21/12/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 17/84-ALC3/2017	Status: Deferred
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			23.11.2017	
HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 21.12.2017	
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

	Case No.:29/20/84-ALC3/2016	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
4	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

	Case No.:62/20/84-ALC3/2016	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
5	HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

	Case No.:22/20/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
6	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

	Case No.:36/20/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
7	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

8	Case No.:23/22/84-ALC3/2016	Party Name:FRONTIER	Meet No/Date:17/84-	Status:
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	PROTECTIVEWEAR PRIVATE LIMITED	ALC3/2017 23.11.2017	Deferred
HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.			

Case No.: 29/22/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84- ALC3/2017 23.11.2017	Status: Deferred
HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.			

Case No.: 22/22/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84- ALC3/2017 23.11.2017	Status: Deferred
HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.			

Case No.: 51/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:17/84- ALC3/2017 23.11.2017	Status: Deferred
HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.			

Case No.: 54/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:17/84- ALC3/2017 23.11.2017	Status: Deferred
HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.			

13	Case No.:18/22/84-ALC3/2016	Party Name:RADIANT EXPORTS	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

14	Case No.:26/22/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

15	Case No.:10/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

16	Case No.:15/1/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

17	Case No.:2/3/84-ALC3/2017	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.				

18	Case No.:7/3/84-ALC3/2017	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

19	Case No.:8/3/84-ALC3/2017	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00013/AM18/	RLA File :35/24/040/00058/AM17/	Lic.No/Date:3510045139 15.03.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.				

20	Case No.:14/3/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00019/AM18/	RLA File :05/24/040/00669/AM17/	Lic.No/Date:0510402175 06.04.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

21	Case No.:25/1/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00005/AM18/	RLA File :05/24/040/00007/AM18/	Lic.No/Date:0510402195 10.04.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from CLA, Delhi. Committee decided to request RA concerned to forward three of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 21.12.2017.				

22	Case No.:13/3/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:17/84-ALC3/2017 23.11.2017	Withdrawn
	HQ File :01/84/050/00018/AM18/	RLA File :05/24/040/00014/AM18/	Lic.No/Date:0510402239 18.04.2017	
Decision : Committee noted that firm has surrendered the above AA as per CLA letter dated 25.09.2017. Accordingly, NC decided to withdraw the case from the agenda.				

23	Case No.:9/11/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00128/AM18/	RLA File :05/23/040/00054/AM18/	Lic.No/Date:0510402604 17.05.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.				

24	Case No.:3/7/84-ALC3/2017	Party Name:APSARA SILKS	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00065/AM18/	RLA File :07/24/040/00092/AM18/	Lic.No/Date:0710111827 27.06.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for. GSM should match in export and import. RA concerned may take necessary action subject to compliance of other usual conditions.				

25	Case No.:4/11/84-ALC3/2017	Party Name:GRINDWELL NORTON LTD	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00123/AM18/	RLA File :03/94/040/00107/AM18/	Lic.No/Date:0310814426 04.07.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.				

26	Case No.:20/11/84-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00139/AM18/	RLA File :32/24/040/00009/AM18/	Lic.No/Date:3210078215 04.07.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.				

27	Case No.:17/11/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00136/AM18/	RLA File :05/24/040/00162/AM18/	Lic.No/Date:0510403360 07.07.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				



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	Case No.:16/11/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS (P) LTD	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
28	HQ File :01/84/050/00135/AM18/	RLA File :05/24/040/00174/AM18/	Lic.No/Date:0510403417 18.07.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

	Case No.:15/11/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
29	HQ File :01/84/050/00134/AM18/	RLA File :05/24/040/00182/AM18/	Lic.No/Date:0510403457 20.07.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

	Case No.:12/11/84-ALC3/2017	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
30	HQ File :01/84/050/00131/AM18/	RLA File :35/24/040/00013/AM18/	Lic.No/Date:3510045206 25.07.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

	Case No.:1/17/84-ALC3/2017	Party Name:CHHATARIYA FIRETECH INDUSTRIES,	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
31	HQ File :01/84/050/00165/AM18/	RLA File :03/94/040/00370/AM18/	Lic.No/Date:0310814923 31.07.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.				

	Case No.:11/11/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
32	HQ File :01/84/050/00130/AM18/	RLA File :02/24/040/00078/AM18/	Lic.No/Date:0210207776 01.08.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for				

re-listing on 21.12.2017.

33	Case No.:12/13/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00162/AM18/	RLA File :05/24/040/00192/AM18/	Lic.No/Date:0510403554 01.08.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.				

34	Case No.:13/13/84-ALC3/2017	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00163/AM18/	RLA File :05/24/040/00191/AM18/	Lic.No/Date:0510403553 01.08.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DC,MSME, and TC, Noida for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.				

35	Case No.:3/17/84-ALC3/2017	Party Name:AYM SYNTEX LTD.	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00167/AM18/	RLA File :03/94/040/00375/AM18/	Lic.No/Date:0310814967 01.08.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.				

36	Case No.:49/17/84-ALC3/2017	Party Name:SRF LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00213/AM18/	RLA File :04/24/040/00087/AM18/	Lic.No/Date:0410163421 10.08.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.				

37	Case No.:10/13/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00160/AM18/	RLA File :05/23/040/00184/AM18/	Lic.No/Date:0510403666 11.08.2017	Defer Date: 21.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided ask the firm to provide the sample of the export product and give details of number of pieces size-wise for examination of the case. The case stands deferred for re-listing on 21.12.2017.

38	Case No.:6/13/84-ALC3/2017	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00156/AM18/	RLA File :05/24/040/00204/AM18/	Lic.No/Date:0510403657 11.08.2017	Defer Date: 21.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided ask the firm to furnish laymarker of export product alongwith sample of the export product for examination of the case. The case stands deferred for re-listing on 21.12.2017.

39	Case No.:5/13/84-ALC3/2017	Party Name:MODA COCKTAIL	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00155/AM18/	RLA File :05/24/040/00213/AM18/	Lic.No/Date:0510403696 17.08.2017	Defer Date: 21.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and firm has been requested to furnish laymarker of export product and sample of the export product for examination of the case. The case stands deferred for re-listing on 21.12.2017.

40	Case No.:8/13/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00158/AM18/	RLA File :05/24/040/00208/AM18/	Lic.No/Date:0510403701 17.08.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.

41	Case No.:9/13/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00159/AM18/	RLA File :05/24/040/00216/AM18/	Lic.No/Date:0510403702 17.08.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.

42	Case No.:3/13/84-ALC3/2017	Party Name:GEO SOURCE	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0810140812	Defer Date:

:01/84/050/00153/AM18/	:08/24/040/00126/AM18/	21.08.2017	21.12.2017
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.

43	Case No.:2/13/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00152/AM18/	RLA File :02/24/040/00087/AM18/	Lic.No/Date:0210207810 22.08.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

44	Case No.:12/17/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00176/AM18/	RLA File :05/23/040/00205/AM18/	Lic.No/Date:0510403753 22.08.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.				

45	Case No.:1/13/84-ALC3/2017	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00151/AM18/	RLA File :35/24/040/00015/AM18/	Lic.No/Date:3510045214 23.08.2017	Defer Date: 21.12.2017
Decision : Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 21.12.2017.				

46	Case No.:16/17/84-ALC3/2017	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00180/AM18/	RLA File :05/23/040/00199/AM18/	Lic.No/Date:0510403770 23.08.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017				

47	Case No.:11/17/84-ALC3/2017	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
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	HQ File :01/84/050/00175/AM18/	RLA File :05/23/040/00215/AM18/	Lic.No/Date:0510403806 25.08.2017	Defer Date: 21.12.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD of export product. The case stands deferred for re-listing on 21.12.2017.			
	Case No.: 43/17/84-ALC3/2017	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 17/84-ALC3/2017 23.11.2017	Status: Deferred
48	HQ File :01/84/050/00207/AM18/	RLA File :06/24/040/00019/AM18/	Lic.No/Date:0610038681 29.08.2017	Defer Date: 21.12.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.			
	Case No.: 13/17/84-ALC3/2017	Party Name: GAURAV INTERNATIONAL	Meet No/Date: 17/84-ALC3/2017 23.11.2017	Approved
49	HQ File :01/84/050/00177/AM18/	RLA File :05/23/040/00219/AM18/	Lic.No/Date:0510403902 01.09.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.: 6/17/84-ALC3/2017	Party Name: SHUBHAM POLYSPIN PVT. LTD.	Meet No/Date: 17/84-ALC3/2017 23.11.2017	Status: Deferred
50	HQ File :01/84/050/00170/AM18/	RLA File :08/24/040/00161/AM18/	Lic.No/Date:0810140874 05.09.2017	Defer Date: 21.12.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.			
	Case No.: 14/17/84-ALC3/2017	Party Name: GAURAV INTERNATIONAL	Meet No/Date: 17/84-ALC3/2017 23.11.2017	Approved
51	HQ File :01/84/050/00178/AM18/	RLA File :05/23/040/00225/AM18/	Lic.No/Date:0510403947 06.09.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.: 2/17/84-ALC3/2017	Party Name: AYM SYNTEX LTD.	Meet No/Date: 17/84-ALC3/2017 23.11.2017	Status: Deferred
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HQ File :01/84/050/00166/AM18/	RLA File :03/94/040/00483/AM18/	Lic.No/Date:0310815624 07.09.2017	Defer Date: 21.12.2017
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of stagewise wastage for examination of the case. The case stands deferred for re-listing on 21.12.2017.

Case No.: 8/17/84-ALC3/2017	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:17/84- ALC3/2017 23.11.2017	Status: Deferred
HQ File :01/84/050/00172/AM18/	RLA File :32/24/040/00018/AM18/	Lic.No/Date:3210078248 08.09.2017	Defer Date: 21.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of wastage an process justification for higher wastage for examination of the case. The case stands deferred for re-listing on 21.12.2017.

Case No.: 15/17/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:17/84- ALC3/2017 23.11.2017	Status: Deferred
HQ File :01/84/050/00179/AM18/	RLA File :05/23/040/00228/AM18/	Lic.No/Date:0510403977 08.09.2017	Defer Date: 21.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.

Case No.: 5/17/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:17/84- ALC3/2017 23.11.2017	Approved
HQ File :01/84/050/00169/AM18/	RLA File :05/24/040/00260/AM18/	Lic.No/Date:0510403985 12.09.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 7/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:17/84- ALC3/2017 23.11.2017	Status: Deferred
HQ File :01/84/050/00171/AM18/	RLA File :08/24/040/00165/AM18/	Lic.No/Date:0810140904 12.09.2017	Defer Date: 21.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of wastage matching import and export for examination of the case. The case stands deferred for re-listing on 21.12.2017.

Case No.: 33/17/84-ALC3/2017	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2017 23.11.2017	Status: Deferred
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	HQ File :01/84/050/00197/AM18/	RLA File :03/95/040/00486/AM18/	Lic.No/Date:0310815786 15.09.2017	Defer Date: 21.12.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.			
	Case No.:9/17/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:17/84- ALC3/2017 23.11.2017	Approved
58	HQ File :01/84/050/00173/AM18/	RLA File :05/24/040/00274/AM18/	Lic.No/Date:0510404061 21.09.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.:10/17/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:17/84- ALC3/2017 23.11.2017	Approved
59	HQ File :01/84/050/00174/AM18/	RLA File :05/24/040/00278/AM18/	Lic.No/Date:0510404092 22.09.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. The Export Product Style No. is COSMO. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.:22/17/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:17/84- ALC3/2017 23.11.2017	Status: Deferred
60	HQ File :01/84/050/00186/AM18/	RLA File :05/24/040/00288/AM18/	Lic.No/Date:0510404166 03.10.2017	Defer Date: 21.12.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample export product for export product 4&5 for examination of the case. The case stands deferred for re-listing on 21.12.2017.			
	Case No.:23/17/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:17/84- ALC3/2017 23.11.2017	Approved
61	HQ File :01/84/050/00187/AM18/	RLA File :05/24/040/00282/AM18/	Lic.No/Date:0510404165 03.10.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			
62	Case No.:46/17/84-ALC3/2017	Party Name:THREADS	Meet No/Date:17/84-	Approved

	(INDIA) LIMITED	ALC3/2017 23.11.2017	
HQ File :01/84/050/00210/AM18/	RLA File :06/24/040/00022/AM18/	Lic.No/Date:0610038705 03.10.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA taking cue from TCM Mumbai comments in similar case (Meeting No date: 12/84-ALC3/ 2017 14.09.2017) as under :			
Export Item : 100% Polyester Swing Thread			
S.No.	Import Item Name	Quantity of import item per kg recommended	
1.	100% Polyester Grey Yarn	1.00 kg/kg content in the export product	
2.	Core Spun Yarn	1.00 kg/kg content in the export product	
RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.: 4/17/84-ALC3/2017	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:17/84- ALC3/2017 23.11.2017	Approved
63	HQ File :01/84/050/00168/AM18/	RLA File :32/24/040/00023/AM18/	Lic.No/Date:3210078262 04.10.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.: 21/17/84-ALC3/2017	Party Name:SUN RISE NETS	Meet No/Date:17/84- ALC3/2017 23.11.2017	Approved
64	HQ File :01/84/050/00185/AM18/	RLA File :26/24/040/00022/AM18/	Lic.No/Date:2610012817 04.10.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the wastage of 5% in inputs. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.: 44/17/84-ALC3/2017	Party Name:SHAMIMSONS INTERNATIONAL	Meet No/Date:17/84- ALC3/2017 23.11.2017	Status: Deferred
65	HQ File :01/84/050/00208/AM18/	RLA File :06/24/040/00029/AM18/	Lic.No/Date:0610038707 04.10.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD of the export product for examination of the case. The case stands deferred for re-listing on 21.12.2017.				

66	Case No.: 45/17/84-ALC3/2017	Party Name:UVIRAJ GLOBAL	Meet No/Date:17/84-	Status:
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	PRIVATE LIMITED	ALC3/2017 23.11.2017	Deferred
HQ File :01/84/050/00209/AM18/	RLA File :06/24/040/00028/AM18/	Lic.No/Date:0610038706 04.10.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of stagewise wastage for examination of the case. The case stands deferred for re-listing on 21.12.2017.			

Case No.: 29/17/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
67 HQ File :01/84/050/00193/AM18/	RLA File :05/24/040/00298/AM18/	Lic.No/Date:0510404224 09.10.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD of the export product for examination of the case. The case stands deferred for re-listing on 21.12.2017.			

Case No.: 30/17/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
68 HQ File :01/84/050/00194/AM18/	RLA File :05/24/040/00291/AM18/	Lic.No/Date:0510404219 09.10.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 18/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
69 HQ File :01/84/050/00182/AM18/	RLA File :08/24/040/00186/AM18/	Lic.No/Date:0810141117 10.10.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.			

Case No.: 25/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
70 HQ File :01/84/050/00189/AM18/	RLA File :08/24/040/00183/AM18/	Lic.No/Date:0810141116 10.10.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.			

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71	Case No.:31/17/84-ALC3/2017	Party Name:YARNZ EXPORTS PVT LTD	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00195/AM18/	RLA File :05/24/040/00285/AM18/	Lic.No/Date:0510404233 10.10.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the wastage of 5% in input. RA concerned may take necessary action subject to compliance of other usual conditions.				

72	Case No.:32/17/84-ALC3/2017	Party Name:CREATIVE CHAIN STORES PVT LTD	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00196/AM18/	RLA File :05/23/040/00264/AM18/	Lic.No/Date:0510404260 12.10.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.				

73	Case No.:48/17/84-ALC3/2017	Party Name:G.R.CORPORATION	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00212/AM18/	RLA File :06/24/040/00030/AM18/	Lic.No/Date:0610038710 12.10.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.				

74	Case No.:19/17/84-ALC3/2017	Party Name:MAYA EXPORTS CORPN	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00183/AM18/	RLA File :05/24/040/00309/AM18/	Lic.No/Date:0510404300 16.10.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD of the export product for examination of the case. The case stands deferred for re-listing on 21.12.2017.				

75	Case No.:20/17/84-ALC3/2017	Party Name:MAYA EXPORTS CORPN	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00184/AM18/	RLA File :05/24/040/00310/AM18/	Lic.No/Date:0510404301 16.10.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD of the export product for examination of the case.				

The case stands deferred for re-listing on 21.12.2017.

Case No.: 41/17/84-ALC3/2017	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:17/84- ALC3/2017 23.11.2017	Approved
HQ File :01/84/050/00205/AM18/	RLA File :34/24/040/00129/AM18/	Lic.No/Date:3410043548 16.10.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and based on norms approved in the past, deleting three items : Master Batch ANTIFIBRILLANT, Master Batch White and Master Batch colour as per the request of the firm, following norms are approved for the above advance authorization as per DIPP comments vide vide F.No. 7/36/2017-TSW dated 08.12.2017 as under :

76 **Export Item:** Flexible Intermediate Bulk Containers (As per application)
Quantity: - As per application

S.No. application	Import Item	Quantity Recommended
1	PP granules	1.10 kg / kg content contained in the export
2	HDPE granules	1.05 kg / kg content contained in the export
3	Conductive Black	0.02 kg / kg of the export
4	UV Stabilizer Master Batch	
5	LLDPE	1.05 kg / kg content contained in the export
6	LDPE	1.05 kg / kg content contained in the export

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 42/17/84-ALC3/2017	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:17/84- ALC3/2017 23.11.2017	Approved
HQ File :01/84/050/00206/AM18/	RLA File :34/24/040/00130/AM18/	Lic.No/Date:3410043549 16.10.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and based on norms approved in the past, deleting three items : Master Batch ANTIFIBRILLANT, Master Batch White and Master Batch colour as per the request of the firm, following norms are approved for the above advance authorization as per DIPP comments vide vide F.No. 7/36/2017-TSW dated 08.12.2017 as under :

77

S.No. application	Import Item	Quantity Recommended
1	PP granules	1.10 kg / kg content contained in the export
2	HDPE granules	1.05 kg / kg content contained in the export
3	Conductive Black	0.02 kg / kg of the export
4	UV Stabilizer Master Batch	
5	LLDPE	1.05 kg / kg content contained in the export
6	LDPE	1.05 kg / kg content contained in the export

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RA concerned may take necessary action subject to compliance of other usual conditions.

78	Case No.:40/17/84-ALC3/2017	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00204/AM18/	RLA File :02/24/040/00112/AM18/	Lic.No/Date:0210207900 18.10.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD of the export product for examination of the case. The case stands deferred for re-listing on 21.12.2017.				

79	Case No.:26/17/84-ALC3/2017	Party Name:GENERAL OVERSEAS	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00190/AM18/	RLA File :05/23/040/00271/AM18/	Lic.No/Date:0510404348 23.10.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

80	Case No.:24/17/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00188/AM18/	RLA File :05/24/040/00324/AM18/	Lic.No/Date:0510404357 24.10.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.				

81	Case No.:37/17/84-ALC3/2017	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00201/AM18/	RLA File :05/23/040/00279/AM18/	Lic.No/Date:0510404356 24.10.2017	Defer Date: 21.12.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that CAD furnished by the firm is not clear. Committee decided to ask the firm to furnish sample of the export product for examination of the case. The case stands deferred for re-listing on 21.12.2017.				

82	Case No.:17/17/84-ALC3/2017	Party Name:S.P.APPARELS LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00181/AM18/	RLA File :32/24/040/00029/AM18/	Lic.No/Date:3210078277 27.10.2017	







Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.

83	Case No.:27/17/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00191/AM18/	RLA File :05/23/040/00288/AM18/	Lic.No/Date:0510404466 01.11.2017	Defer Date: 21.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD of the export product for examination of the case. The case stands deferred for re-listing on 21.12.2017.

84	Case No.:39/17/84-ALC3/2017	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
	HQ File :01/84/050/00203/AM18/	RLA File :30/24/040/00020/AM18/	Lic.No/Date:3010104150 01.11.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization on repeat basis with AA No. 3010102897 dated 05.06.2017 approved in Meeting No. 44/AM15 dated 05.03.2017. RA concerned may take necessary action subject to compliance of other usual conditions.

85	Case No.:28/17/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00192/AM18/	RLA File :05/23/040/00292/AM18/	Lic.No/Date:0510404484 02.11.2017	Defer Date: 21.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD of the export product for examination of the case. The case stands deferred for re-listing on 21.12.2017.

86	Case No.:34/17/84-ALC3/2017	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:17/84-ALC3/2017 23.11.2017	Status: Deferred
	HQ File :01/84/050/00198/AM18/	RLA File :05/24/040/00344/AM18/	Lic.No/Date:0510404510 06.11.2017	Defer Date: 21.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DC,MSME, and TC, Noida for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 21.12.2017.

87	Case No.:35/17/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
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HQ File :01/84/050/00199/AM18/	RLA File :05/24/040/00342/AM18/	Lic.No/Date:0510404508 06.11.2017	
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Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:36/17/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:17/84-ALC3/2017 23.11.2017	Approved
HQ File :01/84/050/00200/AM18/	RLA File :05/24/040/00343/AM18/	Lic.No/Date:0510404509 06.11.2017	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Minutes Offline cases Meeting No.17/AM18/84 dated 23.11.2017 actually held on 15.12.2017

89.

Case No. 317	M/s. Security Products Pvt.Ltd.		
NC Meeting No.17/AM-18 Dated 23.11.2017 Actually held on 15.12.2017	F.No.01/84/50/00142/AM17/DES-V RA F.No.03/95/040/00544/AM16/		
Modification of the adhoc norms for the AA No.0310805629 dated 21.06.2016			
Decision: In this case norms were approved in Norms Committee allowing Printing Ink wastage of 12.88% and scanning compound. Now the firm has represented and stated that the ink is a magnetic ink used to get magnetic signal at a certain quantity of ink deposit. The magnetic ink is a very crucial addition to the security thread. The quantity of ink determines the magnetic signal of the thread for which the specification range is set by the government authorities. If it is less than the specified, the high speed currency note sorting machines installed at RBI sorting centers will reject the currency and the same will be treated as fake currency. The composition of this link is as under :-			
Binders + Resins + Pigments = 52% and solvent 48% (i.e. 52% solid content). Initially, they had claimed wastage of 54.25% in the magnetic ink, however based on production process involved in the manufacturing of product, production consumption data and other details given by the firm, the following amended norms are recommended for magnetic ink and scanning compound / Fluorescent Pigment as per DIPP comments vide F. No. 7/221/2016-TSW dated 18.11.2017 under :-			
Import Sl. No.	Import description	Quantity applied	Revised Qty. recommended
1	UN 1210 Printing Ink COMAG 110S0045	567.30 kg.	534.60 kg.
2	Scanning Compound No. 27 (SC 27)	64.020 kgs.	40.00 kgs.

All other inputs and its quantity will remain unchanged in the norms approved earlier.

RA concerned may take necessary action subject to compliance of other usual conditions.

90.

Case No. 318	M/s. Security Products Pvt.Ltd.
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Sl. No.			recommended
1	UN 1210 Printing Ink COMAG 110S0045	393.950 kg.	359.80 kg.

All other inputs and its quantity will remain unchanged in the norms approved earlier.

RA concerned may take necessary action subject to compliance of other usual conditions.

92.

2.

Case No. 320	M/s. Security Products Pvt. Ltd.			
NC Meeting No.17/AM-18 Dated 23.11.2017 Actually held on 15.12.2017	F.No.01/84/50/409/AM17/DES-V RA F.No.03/95/040/00544/AM16/			
Modification of the adhoc norms for the A/A No. 031081024 dated 21.12.2016				
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted in this case, norms were approved in Norms Committee allowing Printing Ink wastage of 12.88%. Now the firm has represented and stated that the ink is a magnetic ink used to get magnetic signal at a certain quantity of ink deposit. The magnetic ink is a very crucial addition to the security thread. The quantity of ink determines the magnetic signal of the thread for which the specification range is set by the government authorities. If it is less than the specified, the high speed currency note sorting machines installed at RBI sorting centers will reject the currency and the same will be treated as fake currency. The composition of this link is as under :-				
Binders + Resins + Pigments = 52% and solvent 48% (i.e. 52% solid content). Initially, they had claimed wastage of 54.25% in the magnetic ink, however based on production process involved in the manufacturing of product, production consumption data and other details given by the firm, the following amended norms are approved for magnetic ink as per DIPP comments vide F. No. 7/221/2016-TSW dated 18.11.2017 under :-				
Import Sl. No.	Import description	Quantity applied	Revised recommended	Qty.
1	UN 1210 Printing Ink COMAG 110S0045	785.90 kg.	696.50 kg.	

All other inputs and its quantity will remain unchanged in the norms approved earlier.

RA concerned may take necessary action subject to compliance of other usual conditions.

93.

Case No. 321	M/s. About U Fashions Pvt. Ltd
NC Meeting No.17/AM-18 Dated 23.11.2017 Actually held on 15.12.2017	F.No. 01/84/050/00159/AM16/DES-V RA F.No.03/94/040/00160/AM16
Modification of the norms for the Adv. Authorisation No.0310796543 dated 10.06.2015 - Request to reconsider the wastage allowed by NC 1% to actual wastage which is near about 30% decided in decided by NC in its meeting No. 19/84 dated 10.09.2015.	
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to allowed personal hearing to firm and directed to ask the representative of the firm to come with CAD and sample of the export product. No representative of the firm attended the hearing. NC decided to defer the case for re-listing on 21.12.2017.</p>	







NC Meeting No.17/AM-18 Dated 23.11.2017 held on 15.12.2017		F.No.01/84/50/00327/AM17/DES-V RA F.No.03/95/040/00544/AM16/	
Modification of the adhoc norms for the AA No.0310799931 dt.02.11.2015 .			
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that in this case norms were approved in Norms Committee allowing Printing Ink wastage of 12.88% and scanning compound. Now the firm has represented and stated that the ink is a magnetic ink used to get magnetic signal at a certain quantity of ink deposit. The magnetic ink is a very crucial addition to the security thread. The quantity of ink determines the magnetic signal of the thread for which the specification range is set by the government authorities. If it is less than the specified, the high speed currency note sorting machines installed at RBI sorting centers will reject the currency and the same will be treated as fake currency. The composition of this link is as under :-			
Binders + Resins + Pigments = 52% and solvent 48% (i.e. 52% solid content). Initially, they had claimed wastage of 54.25% in the magnetic ink, however based on production process involved in the manufacturing of product, production consumption data and other details given by the firm, the following amended norms are recommended for magnetic ink and scanning compound / Fluorescent Pigment as per DIPP comments vide F. No. 7/221/2016-TSW dated 18.11.2017 under :-			
Import Sl. No.	Import description	Quantity applied	Revised Qty. recommended
1	Magnetic Print Ink	144.530 kgs.	107.13 kgs.
2	Fluorescent Pigment CD 797, SC – 27, or equivalent	6.250.00 kgs.	6.25 kgs.

All other inputs and its quantity will remain unchanged in the norms approved earlier.

RA concerned may take necessary action subject to compliance of other usual conditions.

91.

Case No. 319	M/s. Security Products Pvt.Ltd.			
NC Meeting No.17/AM-18 Dated 23.11.2017 Actually held on 15.12.2017	F.No.01/84/50/00334/AM17/DES-V RA F.No.03/95/040/00544/AM16/			
Modification of the adhoc norms for the AA No. 0310806766 dated 01.08.2016				
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and noted In these cases, norms were approved in Norms Committee allowing Printing Ink wastage of 12.88%. Now the firm has represented and stated that the ink is a magnetic ink used to get magnetic signal at a certain quantity of ink deposit. The magnetic ink is a very crucial addition to the security thread. The quantity of ink determines the magnetic signal of the thread for which the specification range is set by the government authorities. If it is less than the specified, the high speed currency note sorting machines installed at RBI sorting centers will reject the currency and the same will be treated as fake currency. The composition of this link is as under :-</p> <p>Binders + Resins + Pigments = 52% and solvent 48% (i.e. 52% solid content). Initially, they had claimed wastage of 54.25% in the magnetic ink, however based on production process involved in the manufacturing of product, production consumption data and other details given by the firm, the following amended norms are approved for magnetic ink as DIPP comments vide F. No. 7/221/2016-TSW dated 18.11.2017 under :-</p>				
Import	Import description	Quantity applied	Revised	Qty.

94.

Case No. 322	M/s. Loyal Textile Mills Pvt. Ltd.
NC Meeting No.17/AM-18 Dated 23.11.2017 Actually held on 15.12.2017	F.No. 01/84/050/022/AM12/DES-V RA F.No.05/24/040/00509/AM16
Modification of norms for the Advance Authorisation No. 3510033691 dated 27.04.2011 – enhancement in chemicals allowed by Norms Committee.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for allowing chemical as per Fabric-II instead of Fabric-I for above said Adv. Authorisation as per Technical Committee Report. The Committee decided to ask the firm to clarify how they decided that there product is not covered under Fabric-I though as per advance authorisation issued in this case export item is covered under Fabric-I. Work out details forwarded to TC, Noida for further examination. The case stands deferred for re-listing on 21.12.2017.	

95.

Case No. 323	M/s Shankar Packagings Ltd.	
NC Meeting No.17/AM-18 Dated 23.11.2017 Actually held on 15.12.2017	F.No. 01/84/050/330/AM16/DES.V RA F.No. 03/95/00460/AM16/	
Request for modification of norms in respect of M/s Shankar Packagings Ltd. for Advance Licence No.03107997912 dt.28.10.2015.		
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to modify the norms for the above Advance authorisation as per DIPP comments vide F.No. 7/36/2017-TSW dated 28.11.2017 as under :		
Taking into above and SION H-97, the following norms are approved :-		
Export Item: Flexible Intermediate Bulk Containers (As per application)		
Quantity: - As per application		
Firm has requested vide email dated 27.11.2017 to delete the following material as they are not importing the same :-		
<ul style="list-style-type: none">i. Masterbatch Fibrillantii. Masterbatch Whiteiii. Masterbatch Colour's		
Accordingly above inputs are deleted and following import quantity is approved:		
S.No. application	Import Item	Quantity
1.	PP granules	1.10 kg / kg content contained in the export
2.	HDPE granules	1.05 kg / kg content contained in the export
3.	Conductive Black	0.02 kg / kg of the export
4.	UV Stabilizer Master Batch	
5.	LLDPE	1.05 kg / kg content contained in the export
6.	LDPE	1.05 kg / kg content contained in the export

RA concerned may take necessary action subject to compliance of other usual conditions.


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96.

Case No. 324	M/s Shankar Packagings Ltd.
NC Meeting No.17/AM-18 Dated 23.11.2017 held on 15.12.2017	F.No. 01/84/050/355/AM14/DES.V RA F.No. 03/95/040/00322/AM14
Request for modification of norms in respect of M/s Shankar Packagings Ltd. for Advance Licence No. 0310752199 dated 04.10.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to modify the norms for the above Advance authorisation as per DIPP comments vide F.No. 7/36/2017-TSW dated 28.11.2017 as under :	
Import item description may be read as "UV Stabiliser Masterbatch (containing not more than 2% of PP content)" instead of "UV Stabiliser Master batch (containing not more than 20% UV Stabiliser)"	
RA concerned may take necessary action subject to compliance of other usual conditions.	

97.

97.

Case No. 325	M/s Shankar Packagings Ltd.	
NC Meeting No.17/AM-18 Dated 23.11.2017 Actually held on 15.12.2017	F.No. 01/84/050/326/AM16/DES.V RA F.No. 03/95/040/00459/AM16/	
Request for modification of norms in respect of M/s Shankar Packagings Ltd. for Advance Licence No.03107997911 dt.28.10.2015.		
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to modify the norms for the above Advance authorisation as per DIPP comments vide F.No. 7/36/2017-TSW dated 28.11.2017 as under :		
Taking into above and SION II-97, the following norms are approved :-		
Export Item: Flexible Intermediate Bulk Containers (As per application)		
Quantity: - As per application		
Firm has requested vide email dated 27.11.2017 to delete the following material as they are not importing the same :-		
<div><div>i.</div><div>Masterbatch Fibrillant</div></div> <div><div>ii.</div><div>Masterbatch White</div></div> <div><div>iii.</div><div>Masterbatch Colour's</div></div>		
Accordingly above inputs are deleted and following import quantity is approved:		
S.No. application	Import Item	Quantity
1.	PP granules	1.10 kg / kg content contained in the export
2.	HDPE granules	1.05 kg / kg content contained in the export
3.	Conductive Black	0.02 kg / kg of the export
4.	UV Stabilizer Master Batch	
5.	LLDPE	1.05 kg / kg content contained in the export
6.	LDPE	1.05 kg / kg content contained in the export

RA concerned may take necessary action subject to compliance of other usual conditions.

VN

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Case No. 326	M/s Shankar Packaging Ltd.	
NC Meeting No.17/AM-18 Dated 23.11.2017 Actually held on 15.12.2017	F.No. 01/84/050/329/AM16/DES.V RA F.No. 03/95/040/00457/AM16/	
Request for modification of norms in respect of M/s Shankar Packagings Ltd. for Advance Licence No.0310799737 dt.28.10.2015.		
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to modify the norms for the above Advance authorisation as per DIPP comments vide F.No. 7/36/2017-TSW dated 28.11.2017 as under :		
Taking into above and SION H-97, the following norms are approved :-		
Export Item: Flexible Intermediate Bulk Containers (As per application)		
Quantity: - As per application		
Firm has requested vide email dated 27.11.2017 to delete the following material as they are not importing the same :-		
i. Masterbatch Fibrillant ii. Masterbatch White iii. Masterbatch Colour's		
Accordingly above inputs are deleted and following import quantity is approved:		
S.No. application	Import Item	Quantity
1.	PP granules	1.10 kg / kg content contained in the export
2.	HDPE granules	1.05 kg / kg content contained in the export
3.	Conductive Black	0.02 kg / kg of the export
4.	UV Stabilizer Master Batch	
5.	LLDPE	1.05 kg / kg content contained in the export
6.	LDPE	1.05 kg / kg content contained in the export

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No. 327	M/s Pinnacle Clothing Co.
NC Meeting No.17/AM-18 Dated 23.11.2017 Actually held on 15.12.2017	F.No. 01/84/050/00434/AM17/ RA F.No.05/24/040/00529/AM17/
Request for fixation of norms against advance license No. 0510400973 dt.28.12.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the CAD submitted by the firm is not clear. Committee decided to ask the firm to furnish the fresh CAD for examination of the case and deferred the case for re-listing on 21.12.2017.	

Case No. 328	M/s Pinnacle Clothing Co.
NC Meeting No.17/AM-18 Dated 23.11.2017	F.No. 01/84/050/00533/AM17/


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Actually held on 15.12.2017	RA F.No.05/24/040/00466/AM17/
Request for fixation of norms against advance license No. 0510400973 dt.28.12.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the CAD submitted by the firm is not clear. Committee decided to ask the firm to furnish the fresh CAD for examination of the case and deferred the case for re-listing on 21.12.2017.	

101.

Case No. 329	M/s Pinnacle Clothing Co.
NC Meeting No.17/AM-18 Dated 23.11.2017 actually held on 15.12.2017	F.No. 01/84/050/00529/AM17/ RA F.No05/24/040/00530/AM17/
Request for fixation of norms against advance license No.0510401345 dated 19.01.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the CAD submitted by the firm is not clear. Committee decided to ask the firm to furnish the fresh CAD for examination of the case and deferred the case for re-listing on 21.12.2017.	





